

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 318 of 2018 &
IA NO. 1137 OF 2018**

Dated: 21st January, 2019

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Clean Max Power Projects Private Limited & Ors. Appellant(s)
Versus
Bangalore Electricity Supply Company Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajay Arjun Sharma

Counsel for the Respondent(s) : Mr. Siddhant Kohli
Mr. Balaji Srinivasan for R-1, R-5 & R-7

Mr. Shahbaz Hussain
Mr. Fahad Khan for R-2

ORDER

The learned counsel appearing for the Respondent No. 1, 5 and 7 submitted that they will file the reply during the course of the day after duly serving copy on the other side.

Submissions made by the learned counsel appearing for the Respondent No. 1, 5 and 7, as stated supra, are placed on record.

The learned counsel appearing for the Respondent No.2 prays for four weeks' time to file the reply. The learned counsel appearing for the Respondent No.2 is granted four weeks' time to file the reply i.e. on or before 22.02.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed within three weeks' time i.e. on or before 19.03.2019 after duly serving copy on the other side.

List the matter on **25.03.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N. K. Patil)
Judicial Member